

ITEM NO.16

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 192/2023

SUKASH CHANDRA SHEKHAR @ SUKESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 16-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ashok K. Singh, Adv.  
Ms. Ankita Baluni, Adv.  
Mr. Tanishq Mehta, Adv.  
Ms. Vinita Singh, Adv.  
Mr. Deepak Kumar, Adv.  
Mr. Bhupender K. Singh, Adv.  
Mr. Aftab Ali Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

It is not disputed that meeting has been provided to the petitioner in compliance of Rules 585 of Delhi Prison Rules, 2018. What is being prayed for is extraordinary, which is not contemplated under the Rules, as prayed for.

We find no reason to entertain this writ petition. The same is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER